

RE-PUBLICATION OF FORM G
INVITATION FOR EXPRESSION OF INTEREST

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP no	Precision Realty Developers Private Limited (Formerly known as Kaa Vee Retail Infra Private Limited) U70200MH2007PTC166932
2. Address of the registered office :	Current Registered Office: Shop No. 45, Ground Floor, F wing, Krisha Arcade, building No. 11, Yashwant Shruti, Khaira Boisar Palghar Thane MH 401501 IN (Non-operational) Previous Registered Office: Knowledge House, Shyam Nagar, Off. Jogeshwari – Vikhroli link Road Jogeshwari – East Mumbai -400060
3. URL of website	-
4. Details of place where the majority of fixed assets are located.	Immovable assets : Burdwan, West Bengal Movable assets : Not yet identified
5. Installed capacity of main products/ services.	Not yet identified
6. Quantity and value of main products/ services sold in last financial year	Sales of services amounting approx. Rs. 261.2 lakhs as per audited financial statement for financial year ending 31.03.2023 [Currently only Rent income of warehouse].
7. Number of employees/ workmen	Not Known
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought in electronic form by email at: ip.prdpl@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Details can be sought in electronic form by email at: ip.prdpl@gmail.com
10. Last date for receipt of expression of interest	01 st February, 2024
11. Date of issue of the provisional list of prospective resolution applicants	10 th February, 2024
12. Last date for submission of objections to provisional list applicants	16 th February, 2024
13. Date of issue of final list of prospective resolution applicants	21 st February, 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	23 rd February, 2024
15. Last date for submission of resolution plans	25 th March, 2024
16. Process email ID to submit EOI	ip.prdpl@gmail.com



For PRECISION REALTY DEVELOPERS PRIVATE LIMITED
IN CIRP



IRP / RP

CA. Pradeep Kumar Kabra
RP for M/s. Precision Realty Developers Private Limited
IBBI Registration No.: IBBI/IPA-001/IP-P01104 /2017-18/11790
Email: ip.prdpl@gmail.com

Date: 17th January, 2024
Place: Surat

This is only an advertisement for information purposes and is not a prospectus announcement.



QUALITEK LABS LIMITED

Corporate Identity Number is U74999DL2018PLC334105



Please scan this QR Code to view the Prospectus

Our Company was originally incorporated as a Private Limited Company in the name of "Qualitek Labs Private Limited" under the provisions of the Companies Act, 2013 vide Certificate of Incorporation dated May 17, 2018. Issued by Registrar of Companies, Delhi bearing Corporate Identification Number U74999DL2018PLC334105. The registered office of our company is situated at 73, National Park Lajpat Nagar- IV New Delhi, South Delhi 110024 India. For details of Incorporation, Change of Name and Registered Office of our company, please refer to chapter titled "Our History and Certain Other Corporate Matters" beginning on page 158 of the Prospectus.

Registered Office: 73, National Park Lajpat Nagar- IV New Delhi, South Delhi, 110024 India
Corporate Office: C-40, near Nexa showroom, Block C, Sector 57, Noida, Uttar Pradesh 201301
Tel No.: 0120 4336939; **Email:** company.secretary@qualiteklab.com; **Website:** www.qualiteklab.com; **Contact Person:** Ashima Bhatnagar, Company Secretary and Compliance Officer.

Our Promoters: Alok Kumar Agarwal, Antaryami Nayak, Kamal Grover and TIC Services Private Limited

"The Issue is being made in accordance with Chapter IX of the SEBI ICDR Regulations (IPO of Small and Medium Enterprises) and the Equity Shares are proposed to be listed on the SME Platform of BSE Limited ('BSE SME'),"

THE ISSUE

INITIAL PUBLIC ISSUE OF 19,64,400 EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH ("EQUITY SHARES") OF QUALITEK LABS LIMITED ("OUR COMPANY" OR "THE ISSUER COMPANY") FOR CASH AT A PRICE OF RS. 100/- PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF RS. 90/- PER EQUITY SHARE) ("ISSUE PRICE") AGGREGATING TO RS. 1,964.40 LAKHS ("THE ISSUE"), OUT OF WHICH 99,600 EQUITY SHARES OF RS. 100/- PER EQUITY SHARE, WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER ("MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION I.E. ISSUE OF 18,64,800 EQUITY SHARES AT AN ISSUE PRICE OF RS. 100/- PER EQUITY SHARE AGGREGATING TO RS. 1864.80 LAKHS (IS HEREAFTER REFERRED TO AS THE "NET ISSUE"). THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 26.65% AND 25.30% RESPECTIVELY OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY. FOR FURTHER DETAILS, PLEASE REFER TO SECTION TITLED "TERMS OF THE ISSUE" BEGINNING ON PAGE NO. 310 OF THE PROSPECTUS.

THE FACE VALUE OF THE EQUITY SHARES IS RS. 10/- AND THE ISSUE PRICE OF ₹ 100/- IS 10 TIMES OF THE FACE VALUE. THIS OFFER IS BEING MADE IN TERMS OF CHAPTER IX OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018 (THE "SEBI (ICDR) REGULATIONS"), AS AMENDED, IN TERMS OF RULE 19(2)(b) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED, THIS IS AN OFFER FOR AT LEAST 25% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY. THIS OFFER IS A FIXED PRICE OFFER AND ALLOCATION IN THE NET OFFER TO THE PUBLIC WILL BE MADE IN TERMS OF REGULATION 253 OF THE SEBI (ICDR) REGULATIONS, AS AMENDED. FOR FURTHER DETAILS, SEE "ISSUE PROCEDURE" ON PAGE NO. 322 OF THE PROSPECTUS.

FIXED PRICE ISSUE AT ₹ 100/- PER EQUITY SHARE

MINIMUM APPLICATION SIZE OF 1200 EQUITY SHARES AND IN MULTIPLES OF 1200 EQUITY SHARES THEREAFTER.

RISK TO INVESTORS:

- Our Equity Shares have never been publicly traded, and may experience price and volume fluctuations following the completion of the Issue. Further, our Equity Shares may not result in an active or liquid market and the price of our Equity Shares may be volatile and you may be unable to resell your Equity Shares at or above the Issue Price or at all.
- The average cost of acquisition of Equity Shares by our Promoters is as follows:

Sr. No.	Name of the Promoters	Average cost of Acquisition per Equity Share (in Rs.)*
1.	TIC Services Private Limited	11.10

*Includes 06 Equity Shares as held by the Nominee Shareholders, for which our Promoter TIC Services Private Limited is the beneficial owner.

- Weighted average cost of acquisition:

Types of transactions	Weighted average cost of acquisition (Rs. per Equity Shares)	Issue Price (₹ 100/- per Equity Share)
Weighted average cost of acquisition of primary / new issue of shares.	160	100
Weighted average cost of acquisition for secondary sale / acquisition of shares.	NA ^	NA ^

^ There was no secondary sale/acquisition (exceeding 5% of pre issue capital) of shares in last 18 months of the date of Prospectus.
 Investors are required to refer section Investors are required to refer section titled "Risk Factors" on page 31 of the Prospectus.

ISSUE

OPENS ON: Thursday, January 18, 2024
CLOSES ON: Monday, January 22, 2024

Simple, Safe, Smart way of Application - Make use of it!!!

ASBA * Application Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same. For further details check section on ASBA below. Mandatory in Public Issues from January 01, 2016 No cheque will be accepted.

UPI UPI now available in ASBA for individual UPI Applicants, whose application size are up to 5.00 lakh, applying through Registered Brokers, DPs & RIAs. Applicant to ensure PAN is updated in Bank Account being blocked by ASBA Bank. List of Bank supporting UPI is also available in SEBI at www.sebi.gov.in.

UPI UPI-Now available in ASBA for all individual investors applying in public issues where the application amount is up to Rs. 5,00,000, applying through Registered Brokers, Syndicate, DPs & RIAs. Retail Individual Investors and Non-Institutional Investors also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020 and press release dated June 25, 2021, read with press release dated September 17, 2021. ASBA will be available by all the investors except anchor investors. UPI may be availed by (i) Retail Individual Investors applying in the Retail Portion, and (ii) Individual Non-Institutional Investors applying with an application size up to Rs. 500,000 in the Non-Institutional Portion. For details on the ASBA and UPI process, please refer to the details given in ASBA form and abridged prospectus and also please refer to the section "Issue Procedure" beginning on page 322 of the Prospectus. The process is also available on the website of BSE India Limited and in the General Information Document. ASBA Application forms can be downloaded from the website of the Stock Exchange and can be obtained from the list of banks that is available on the website of Securities and Exchange Board of India ("SEBI") at www.sebi.gov.in. **List of banks supporting UPI is also available on the website of SEBI at www.sebi.gov.in. For the list of UPI Apps and Banks live on IPO, please refer to www.sebi.gov.in. Investors applying using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI (https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=40 and https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=34) respectively, as updated from time to time.

ICICI Bank Limited has been appointed as Sponsor Bank for the Issue. For Issue related grievance investors may contact: Oneview Corporate Advisors Pvt. Ltd., Alka Mishra, Tel: +91-22-43472247, E-mail: mbd@oneviewadvisors.com. For UPI related queries, investors can contact NPCI at the toll-free number: 18001201740 and Mail ID: ipc.upi@npci.org.in; ICICI Bank Limited at Tel: +91-22-68052182/ +91 2266818902 and Email: ipocmg@icicibank.com, knayak@icicibank.com, and the Registrar to the Issue at Tel: 011-40450193-197 and Email: ipo@skylinert.com. All investors shall participate in this Issue only through the ASBA process. For details in this regard, specific attention is invited to "Issue Procedure" on page 322 of the Prospectus. Applicants should ensure that DP ID, PAN, UPI ID (if applicable, in case of investor applying through UPI mechanism) and the Client ID are correctly filled in the Application Form. The DP ID, PAN and Client ID provided in the Application Form should match with the DP ID and Client ID available in the Depository database, otherwise, the Application Form is liable to be rejected. Applicant should ensure that the beneficiary account provided in the Application Form is active. Applicants should note that on the basis of the PAN, DP ID and Client ID as provided in the Application Form, the Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Issue, any requested Demographic Details of the Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for any correspondences related to the Issue. Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Applicants sole risk.

PROPOSED LISTING: The Equity Shares of our Company offered through the Prospectus are proposed to be listed on the SME Platform of BSE Limited ("BSE SME"), in terms of the Chapter IX of the SEBI ICDR Regulations, 2018, as amended from time to time. Our Company has received In-Principal approval letter dated December 29, 2023 from BSE for using its name in the Issue document for listing of our shares on the SME Platform of BSE Limited. For the purpose of this Issue, BSE Limited shall be the Designated Stock Exchange.

DISCLAIMER CLAUSE OF SEBI: Since the Issue is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, 2018, the Draft Prospectus was not filed with and the SEBI shall not issue any observation on Offer Document. Hence, there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire "Disclaimer Clause of SEBI" beginning on page 301 of the Prospectus.

DISCLAIMER CLAUSE OF BSE: It is to be distinctly understood that the permission given by BSE should not in any way be deemed or construed that the contents of the Prospectus or the price at which the equity shares are offered has been cleared, solicited or approved by BSE, nor does it certify the correctness, accuracy or completeness of any of the contents of the Prospectus. The investors are advised to refer to the Prospectus for the full text of the "Disclaimer Clause of the BSE" on page 304 of the Prospectus.

GENERAL RISKS: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of the Issuer and the Issue including the risks involved. The Equity Shares in the Issue have neither been recommended nor approved by SEBI nor does SEBI guarantee the accuracy or adequacy of the Prospectus. Specific attention of the investors is invited to the section titled "Risk Factors" beginning on page 31 of the Prospectus.

BASIS OF ISSUE PRICE: The Issue Price is determined by the Company in consultation with the Lead Manager. The financial data presented in chapter "Basis for Issue Price" on page 117 of the Prospectus is based on Company's Restated Standalone Financial Statements. Investors should also refer to the chapter titled "Risk Factors" and "Financial Statements as Restated" on page 31 and 199 respectively of the Prospectus. The Audit Committees at a meeting recommended the Price noting that the Price is justified based on quantitative factors and key financial and operational performance indicators ("KPIs") disclosed in "Basis for Issue Price" section vis-à-vis the WACA of primary issuances/secondary transactions disclosed in the "Basis for Issue Price" section.

CREDIT RATING: As this is an Offer of Equity Shares there is no credit rating for this offer.

DEBENTURE TRUSTEES: This is an Offer of equity shares; hence appointment of debenture trustee is not required.

IPO GRADING: Since the Offer is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, there is no requirement of appointing an IPO Grading agency.

ADDITIONAL INFORMATION AS REQUIRED UNDER SECTION 30 OF THE COMPANIES ACT, 2013: Main Objects as per MoA of our Company: For information on the main objects of our Company, see "History and Certain Corporate Matters" on page 158 of the Prospectus and Clause III(A) of the Memorandum of Association of our Company. The MoA is a material document for inspection in relation to the Issue.

Liability of Members: The Liability of members of Company is Limited.

Amount of Share Capital of our Company and Capital Structure: The authorised, issued, subscribed and paid-up Equity Share capital of the Company as on the date of the Prospectus is as follows: Authorised Share Capital of Rs. 10,00,00,000 divided into 1,00,00,000 Equity Shares of Rs. 10/- each. For details of the share capital and capital structure of the Company see "Capital Structure" on page 86 of the Prospectus.

Name of the Signatories to the MOA of the Company and the number of Equity Shares held by them:

Original signatories			Current promoters		
Name of Promoters	Face Value (Rs.)	No. of Shares	Name of Promoters	Face Value (Rs.)	No. of Shares
TIC Services Private Limited	10	9999	TIC Services Private Limited	10	54,07,494
Alok Kumar Agarwal*	10	01	Alok Kumar Agarwal*	10	01
			Antaryami Nayak*	10	01
			Kamal Grover*	10	01

*Equity Shares held in the capacity of nominee shareholder of our Promoter, for which our Promoter TIC Services Private Limited is the beneficial owner.

LEAD MANAGER TO THE ISSUE



Oneview Corporate Advisors Private Limited
 Address: Bajaj Bhawan, Room No. 111, 11th Floor, Nariman Point, Mumbai -400021
 Tel: +91-22-43472247
 Email: mbd@oneviewadvisors.com
 Website: www.oneviewadvisors.com
 Contact Person: Ms. Alka Mishra
 SEBI Registration No: INM000011930

REGISTRAR TO THE ISSUE



Skyline Financial Services Pvt. Ltd.
 Address: D-153 A, First Floor, Okhla Industrial Area, Phase-I, New Delhi-110020
 Tel: 011-40450193-197
 Fax: 011-26812683
 Website: www.skylinert.com
 Email: ipo@skylinert.com
 Investor Grievance ID-grievances@skylinert.com
 Contact Person: Mr. Anuj Rana
 SEBI Registration Number: INR000003241

COMPANY SECRETARY AND COMPLIANCE OFFICER



Ashima Bhatnagar
 Corporate Office: C-40, near Nexa showroom, Block C, Sector 57, Noida-201301, Uttar Pradesh
 Tel: 0120 4336939
 Email: company.secretary@qualiteklab.com
 Investors may contact our Company Secretary and Compliance Officer and/ or the Registrar to the Issue and/ or the Lead Manager, in case of any pre Issue or post Issue related problems, such as non-receipt of letters of allotment, credit of allotted Equity Shares in the respective beneficiary account etc.

AVAILABILITY OF PROSPECTUS: Investors should note that Investment in Equity Shares involves a degree of risk and investors are advised to refer to the Prospectus and the Risk Factors contained therein, before applying in the Issue. Full copy of the Prospectus shall be available at the website of Stock Exchange at www.bseindia.com, the website of Lead Manager at www.oneviewadvisors.com and the website of the Issuer Company at www.qualiteklab.com and the website of SEBI at www.sebi.gov.in.

AVAILABILITY OF APPLICATION FORMS: Application Form can be obtained from the Corporate Office of Company, Qualitek Labs Limited, Tel. No: 0120 4336939; Office of Lead Manager: Oneview Corporate Advisors Private Limited, Email: mbd@oneviewadvisors.com, Tel No : +91-22-43472247; Self Certified Syndicate Banks; Registered Brokers; Designated RTA Locations and Designated CDP Locations for participating in the Issue. Application Forms will also be available on the websites of the Stock Exchange and at all the Designated Branches of SCSBs, the list of which is available on the websites of the Stock Exchange and SEBI.

BANKER TO ISSUE & SPONSOR BANK: ICICI Bank Limited

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Prospectus dated January 12, 2024. Investors should read the Prospectus carefully, including the Risk Factors on page 31 of the Prospectus before making any investment decision.

For **QUALITEK LABS LIMITED**
 On behalf of the Board of Directors
 Sd/-
 Antaryami Nayak
Managing Director
 DIN:07232463

Date: January 16, 2024
 Place: Delhi

Qualitek Labs Limited is proposing, subject to market conditions and other considerations, public issue of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Delhi. Prospectus is available on the website of the Lead Manager at www.oneviewadvisors.com the website of the BSE Limited i.e. www.bseindia.com and website of the Issuer Company at www.qualiteklab.com.

Investor should read the Prospectus carefully, including the Risk Factors on page 31 of the Prospectus before making any investment decision.

The Equity Shares have not been and will not be registered under the U.S. Securities Act 1933, as amended (the "Securities Act") or any state securities laws in the United States and may not be issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in Regulation S of the Securities Act), except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act. Accordingly, the Equity Shares will be issued and sold (i) in the United States only to "qualified institutional buyers", as defined in Rule 144A of the Securities Act, and (ii) outside the United States in offshore transactions in reliance on Regulation S under the Securities Act and in compliance with the applicable laws of the jurisdiction where those offers and sales occur. The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be issued or sold, and Application may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 36A of the Insolvency and Bankruptcy Code (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
RAMAKRISHNA HOMEO PHARMACEUTICALS PRIVATE LIMITED
RELEVANT PARTICULARS

1. Name of corporate debtor	Ramakrishna - Homeo - Pharmaceuticals Private Limited
2. Date of incorporation of corporate debtor	31-10-1991
3. Authority under which corporate debtor is incorporated/ registered	Registrar of Companies, Hyderabad
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U24239TG1991PTCO13374
5. Address of the registered office and principal office (if any) of corporate debtor	434, BANK STREET, HYDERABAD Telangana, India, 500001.
6. Insolvency commencement date in respect of corporate debtor	Date of Order 10-01-2024 (Order made available on 16-01-2024)
7. Estimated date of closure of insolvency resolution process	14-07-2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Malgi Madhusudhana Reddy Regn. No. IBB/ IPA-001/IP-P00843/2017-2018/11427 AFA No.AA1/11427/02/291024/106193 Valid up to 29-10-2024
9. Address and e-mail of the interim resolution professional, as registered with the Board	M M R Lion Corp, 4th Floor, HSR Eden Road No.2, Banjara Hills, Hyderabad 500034, Telangana Email: mmreddyandco@gmail.com Ph: 040-23418836, Mobile: 09848271555
10. Address and e-mail to be used for correspondence with the interim resolution professional	M M R Lion Corp, 4th Floor, HSR Eden Road No.2, Banjara Hills, Hyderabad 500034, Telangana. Email: cirphomeo@gmail.com
11. Last date for submission of claims	30-01-2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in/downloadform.html (b) https://ibbi.gov.in/en/ips-register-registered-ips

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Ramakrishna Homeo Pharmaceuticals Pvt. Ltd.** on **10-01-2024** and the copy of the Order made available on **16-01-2024**.

The creditors of **Ramakrishna Homeo Pharmaceuticals Pvt. Limited** are hereby called upon to submit their claims with proof on or before **30-01-2024** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class as listed against the entry No.12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class - NA) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Malgi Madhusudhana Reddy
 Interim Resolution Professional

Date: 17-01-2024 Regn. No. IBB/ IPA-001/IP-P00843/2017-2018/11427
 Place: Hyderabad AFA No.AA1/11427/02/291024/106193 Valid up to 29-10-2024

FORM-G
INVITATION FOR EXPRESSION OF INTEREST (2ND TIME) FOR FENOPLAST LIMITED OPERATING IN PVC FILM AND PVC LEATHER CLOTH AT HYDERABAD
 (Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN / CIN / LLP No.	FENOPLAST LIMITED, CIN No. L25209TG1975PLC001942
2. Address of the registered office	306, CHENYU TRADE CENTRE, SECUNDERABAD TG 500003 IN.
3. URL of website	www.fenoplast.in
4. Details of place where majority of fixed assets are located	Unit I - only Plant & Machinery R.C.Puram, Patancheru, Sangareddy Dist, Telangana. Unit II - Sy Nos. 132 and 133 Nandigaon Village, Sangareddy Dist, Telangana. Unit III - Sy Nos. 165 and 166, Nandigaon Village, Sangareddy Dist, Telangana
5. Installed capacity of main products/ services	- Unit I - 4,00,000 meters per month - Brand new line imported from Battenfeld, Germany installed in 1994 - Five roll calendar with cross-axes and roid bending facilities, installed in 2008 - PVC Coating: State of the art coating lines from France, installed in 2012.
6. Quantity and value of main products/ services sold in last financial year	PVC Leather cloth- 42.36 LLN Mtrs PVC Film- 2454.87 MT Rs. 11,090.72 Lakhs as per audited financial statements 31-03-2020
7. Number of employees/workmen	0
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Latest audited financial statements available for FY 2019-2020, send a mail to RP at ipfenoplast@gmail.com for details
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details are available with RP, send a mail to ipfenoplast@gmail.com for details.
10. Last date for receipt of expression of interest	02-02-2024
11. Date of issue of provisional list of prospective resolution applicants	10-02-2024
12. Last date for submission of objections to provisional list	14-02-2024
13. Date of issue of final list of prospective resolution applicants	22-02-2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	26-02-2024
15. Last date for submission of resolution plans	27-03-2024
16. Process email id to submit Expression of interest	ipfenoplast@gmail.com

Note: The above timelines will applicable subject to the approval of Hon'ble NCLT, Hyderabad bench on extension of CIRP period.

Sd/- Kaipana G. Resulation Professional
 IBB/ IPA-001/IP-P00756/2017-2018/11288
 H. No.16-11-19-4, G-1, Sri Lakshmi Nilayam, Saleem Nagar Colony, Malkajpet, Hyderabad-500036, For Fenoplast Limited

Date : 17-01-2024
 Place : Hyderabad

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RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Precision Realty Developers Private Limited (Formerly known as Kaa Vee Retail Infra Private Limited) U70200MH2007PTC166932
2. Address of the registered office :	Current Registered Office: Shop No. 45, Ground Floor, F wing, Krishna Arcade, building No. 11, Yashwanth Shrushti, Khairi Boisar Palghar Thane MH 401501 IN (Non-operational) Previous Registered Office: Knowledge House, Shyam Nagar, Off. Jogeshwari - Vikhroli link Road Jogeshwari - East Mumbai -400060
3. URL of website	-
4. Details of place where the majority of fixed assets are located.	Immovable assets : Burdwan, West Bengal Movable assets : Not yet identified
5. Installed capacity of main products/services.	Not yet identified
6. Quantity and value of main products/ services sold in last financial year	Sales of services amounting approx. Rs. 261.2 lakhs as per audited financial statement for financial year ending 31.03.2023 (Currently only Rent income of warehouse).
7. Number of employees/ workmen	Not Known
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought in electronic form by email at: ip.prdp@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Details can be sought in electronic form by email at: ip.prdp@gmail.com
10. Last date for receipt of expression of interest	01 st February, 2024
11. Date of issue of the provisional list of prospective resolution applicants	10 th February, 2024
12. Last date for submission of objections to provisional list applicants	16 th February, 2024
13. Date of issue of final list of prospective resolution applicants	21 st February, 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	23 rd February, 2024
15. Last date for submission of resolution plans	25 th March, 2024
16. Process email ID to submit EOI	ip.prdp@gmail.com

Date: 17th January, 2024 Sd/-
 Place: Surat CA. Pradeep Kumar Kabra
 (SDA#-340/2023-24)
 RP for M/s. Precision Realty Developers Private Limited
 IBB/ Registration No.: IBB/ IPA-001/IP-P01104 /2017-18/11790 Email: ip.prdp@gmail.com

EAST COAST RAILWAY

(1) Notice No. eT-East-WAT-47-2023, Dt.: 23.12.2023

NAME OF THE WORK : RECONDITIONING OF POINTS & CROSSINGS USING ROBOTIC WELDING AT VARIOUS STATION YARDS UNDER THE JURISDICTION OF SENIOR DIVISIONAL ENGINEER/ EAST/ WALT AIR & DIVISIONAL ENGINEER/ SOUTH/ WALT AIR ON MAIN LINE.

Approx. Cost of the Work : ₹ 83,67,903.35, EMD : ₹ 1,67,400/-

(2) Notice No. eT-East-WAT-01-2024, Dt.: 02.01.2024

NAME OF THE WORK : REPAIRS TO WATER SUPPLY PIPE LINE BETWEEN KM. 703 TO KM. 706 BETWEEN NAUPADA-KOTABOMMALI UNDER THE JURISDICTION OF ASSISTANT DIVISIONAL ENGINEER/SRIKAKULAM ROAD.

Approx. Cost of the Work : ₹ 92,81,494.83, EMD : ₹ 1,85,600/-

(3) Notice No. eT-East-WAT-02-2024, Dt.: 08.01.2024

NAME OF THE WORK : PROPOSED RIVER BED MAPPING ALONG WITH SCOUR MONITORING AND INSTALLATION OF SONAR ECHO BASED AUTOMATIC SCOUR MONITORING SYSTEM & PROVISION OF AN A/L MAINTENANCE CONTRACT FOR SCOUR MONITORING FOR BRIDGE NO. 1354 UP BETWEEN URLAM-SRIKAKULAM ROAD UNDER THE JURISDICTION OF ASSISTANT DIVISIONAL ENGINEER/ SRIKAKULAM ROAD.

Approx. Cost of the Work : ₹ 38,67,270.09, EMD : ₹ 77,400/-

Completion Period of the Work : 12 (twelve) Months (for Sl. No.1), 03 (Three) Months (for Sl. No.2) & 08 (Eight) Months (for Sl. No.3)

Tender Closing Date and Time At 1500 Hrs. of 18.01.2024 (for Sl. No. 1), 1500 Hrs. of 24.01.2024 (for Sl. No. 2), 1500 Hrs. of 31.01.2024 (for Sl. No. 3)

No manual offers sent by Post / Courier/ Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.

Complete information including e-tender documents of the above e-tender is available in website : www.reps.gov.in

Note : The prospective tenderers are advised to revisit the website 15 (Fifteen) days before the date of closing of tender to note any changes / Corrigendum issued for this tender.

Divisional Railway Manager (Engg) / PR-986/O/23-24 Waltair

EAST COAST RAILWAY

SUPPLY OF MATERIALS

(1) Tender No. 30245066, Dt. 10.01.2024

NAME OF THE WORK : 1. DO FUSE ASSEMBLY WITH SUPPORT INSULATOR AS PER RDSO SPECIFICATION NO. ET/10/14 (1/86) REV-1.88 NOS. 2. DO FUSE ASSEMBLY WITH SUPPORT INSULATORS AS PER RDSO SPECIFICATION NO. ET/08/14 (1/86) REV-1 OR LATEST - 08 NOS. Quantity : 96 Nos., Inspection by : TPI Agency.

Note : Material to be supplied within 90 days.

Warranty Period : 30 Months after the date of delivery at Senior Section Engineer/RRD/PSI/Jagdalurp & Senior Section Engineer/OHE/ Simhachalam North/Visakhapatnam.

(2) Tender No. 30245082, Dt. 10.01.2024

NAME OF THE WORK : DRONE CAMERA MAVIC 3 WITH SMART CONTROLLER AND LAPTOP, MAKE : KAM/IDEAFORGE/TECHNOEAGLE INNOVATIONS (LAPTOP OF INTEL CORE I5 PROCESSOR 16 GB DDR4-3200 RAM 512 GB SSD HARD DRIVE 2GB GRAPHIC CARD, LAPTOP MAKE DELL/H/ASUS). Quantity : 04 Sets, Inspection by : TPI Agency.

Note : Material to be supplied within 45 days.

Warranty Period : 30 Months after the date of delivery at Senior Section Engineer/Carriage and Wagon/ Bif/Visakhapatnam.

Date and Time of Opening of Tender : 09.02.2024 at 1500 Hrs. (For both tenders)

Complete details available at : www.reps.gov.in

Sr. Divisional Materials Manager / PR-984/O/23-24 Waltair

EAST COAST RAILWAY

Tender Notice No. 46-SBP-TRD-OT-2023-24
 Dt.: 29.12.2023

Name of Work: OHE MAINTENANCE ACTIVITIES IN KRAR DEPOT (BGBR-HSK) (EX), RAIR DEPOT (JUJA) (EX)- SRGP (EX) AND BWIP DEPOT (LJR) (EX)- JNRD) SECTION IN SAMBALPUR DIVISION FOR A PERIOD OF 2 YEARS.

Approx. Cost of the Work : Rs. 1,64,56,560.74
EMD: Rs. 2,32,300/-
Cost of Tender Document: Rs. 5,900/-
Completion of Period: 24 Months

Tender closing Date & Time: At 1530 hrs. on 22.01.2024

No manual offers sent by Post/Courier/Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.

Complete information including e-tender documents of the above e-tender is available in website: www.reps.gov.in.

The tenderers/bidders must have Class-III Digital Signature Certificate and must be registered on IREPS portal. Only registered tenderer/bidder can participate on e-tendering.

Note: The prospective tenderers are advised to revisit the website 15 days before the date of closing of tender to note any changes/ corrigenda issued for this tender. Website: www.reps.gov.in

Sr. Divl. Electrical Engineer (TRD) PR-990/O/23-24 Sambalpur

EASTERN RAIL

Edible oil duty relief now till March 2025

MUKESH JAGOTA & SANDIP DAS
New Delhi, January 16

THE GOVERNMENT Tuesday extended the validity of lower import duties on edible oils by another year. It also announced 50% export duty on molasses to ensure its adequate availability for local ethanol producers.

Earlier, the concessional import duties on crude and refined edible oils—palm, soybean, and sunflower—were valid till March 31, 2024.

The step has been taken to clamp down on inflationary pressures in the key commodity as the country heads to general elections.

To provide relief to consumers, the government in June last year had reduced the import duty on refined soybean and sunflower oils to 12.5% from 17.5%.

The duties on crude palm, soybean and sunflower remains zero; these attract only a 5% agri-infra cess and a 10% education cess, resulting in a total tax incidence of 5.5%.

The inflation of oils and fats subgroup within the Consumer Price Index came in at (-)14.96% in December, compared with (-)15.03% in November.

The sub-group has remained in the deflationary zone since February 2023, due to supportive base effects and sharp decline in global edible oil prices this year. India is hugely dependent on edible oil imports which meets 58% of the consumption demand of about 24-25 MT.

In terms of share in domestic output, the share of oils includes mustard (40%), soybean (24%) and groundnut (7%) among others. The imports have been growing each year.

India's import of edible oils—palm, soybean and sunflower—rose 17% from a year ago to a record 16.47 MT in the 2022-23 oil year (November-October), helped by lower import tariffs, according to the

IMPORT FACTOR

India is hugely dependent on imports which meets

58% of the consumption demand

India's import of edible oils rose

17% in the 2022-23 oil year (Nov-Oct)



trade body.

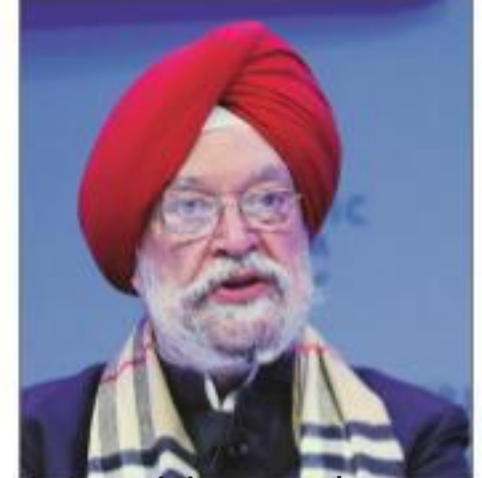
While supporting the move to impose export duty on molasse, M Prabhakar Rao, president, Indian Sugar & Bio-energy Manufacturers Association (ISMA) said, "We had requested the government to completely stop the export of molasses with immediate effect as that will add to the country's ethanol production, thereby reducing dependence on other feed stocks to some extent."

According to ISMA, 1.5-1.6 MT of molasses is exported, which accounts for almost 10% of the total quantity of molasses produced. In ethanol terms, this molasses is worth around 380 million litres of ethanol.

The country's sugar production after diverting for ethanol in the 2023-24 season (October-September) is estimated to be around 29 MT, a decline from 33 MT last year. The government has already banned sugar exports for the current season.

Industry sources said that there has been improvement in recovery and output in the current season is likely to be around 31 MT.

Puri: India can be \$5-trn economy before 2028



Union minister Hardeep Singh Puri at the WEF annual meet in Davos on Tuesday.

UNION MINISTER HARDEEP Singh Puri on Tuesday asserted that India can become a \$5 trillion economy much before 2028 and said the country's energy transition needs to be done in an orderly manner to safeguard the interests of its large population.

Puri also emphasised that India is aware of its commitments towards sustainability goals and will meet all the targets in time while meeting the requirements of a growing economy.

The minister was speaking at a CII-EY breakfast session on 'accelerating India's energy transition towards sustainable economic growth' on the sidelines of the World Economic Forum Annual Meeting 2024. "I also think that the transition has to be orderly because transition by nature has to have both a clear roadmap and it must have in place all the safeguards that will ensure that there are no knee-jerk decisions taken," he noted.

Puri said it is even more so important for a country like India, which is also now the world's most populous country. "When it comes to energy,

Inox Air inks MoU with Maharashtra

INOX AIR PRODUCTS said it has signed a memorandum of understanding (MoU) with the Maharashtra government at the World Economic Forum in Davos for setting up a 500,000 MTPA green ammonia plant in the state with a planned outlay of \$3 billion. The plant will produce liquid ammonia, a green hydrogen carrier.

—FE BUREAU

the relationship between economic growth and energy is very important. Because we are now close to a \$4 trillion economy, but the fact is, we need to take care of a very large part of

our population." He said the traditional market, which was dependent for energy on a defined number of suppliers, who could at will decide price etc, that dynamic doesn't seem to be working.

"I am confident that all the targets we have for 2030 on the energy transition, we will meet them. Our green hydrogen policy will succeed in a big way.

"We are on our way to meet our targets on aviation fuel. India today presents a fantastic potential for biofuel blending. We are meeting all our targets ahead of time. The establishment of the Global Biofuel Alliance is another example of our successes," he added.

Puri underlined the importance of price of green hydrogen for faster energy transition while stating that the country will continue to be fossil fuel dependent for some time.

"We need to bring the price of Green Hydrogen down for a faster transition. But at least for the next 20 years, India will be fossil-fuel dependent," he said at the CII-EY session.

The minister said the availability of energy in India is a challenge as the economy is growing and so is the import dependence. He highlighted that the Indian economy faces three developmental challenges with respect to energy transition - availability, affordability, and sustainability, all of which are critical for the energy transition.

Road safety top priority of govt, says Gadkari

PRESS TRUST OF INDIA
New Delhi, January 16

ROAD SAFETY IS the topmost priority of the government, which looks to reduce accident deaths by 50% by 2030, union minister Nitin Gadkari said on Tuesday.

Addressing an event organised by industry body CII, Gadkari further said change in social behaviour is very important along with focusing on strengthening '4Es' - Engineering (road & vehicle engineering), Enforcement, Education and Emergency medical service - of road safety.

He emphasised on cooperation of all stakeholders for enhancing road safety.

The road transport and highways minister said as per a report, there were 4.6 lakh road accidents, 1.68 lakh deaths and 4 lakh serious injuries in 2022. He said every hour there are 53 road accidents and 19 deaths. Gadkari said the number of road accidents increased by 12 per cent and accident deaths by 10 per cent in 2022, resulting in a loss of 3.14 per cent of the GDP.

The minister said 60 per cent of deaths were in the age group of 18-35 years.

He said the system of rewards for good traffic behaviour among citizens has yielded positive results in Nagpur.

No dues pending for gencos, says power minister

FE BUREAU
New Delhi, January 16

UNION POWER MINISTER RK Singh on Tuesday said there are no bills pending for power generation companies and all legacy dues have been cleared. The minister also said aggregate technical & commercial losses of the distribution companies have come down to 15% last year from 27% in 2014. The losses will further drop to 12%, Singh said.

He said under the present policy, every distribution licensee has a responsibility to tie up with different installed capacities to have power adequacy so they can meet the demand from the areas under them. "No distribution licensee can shed their responsibility because of the high price at electricity exchange and will be penalised for failing to provide power because of shortage of supply in licensed areas."

The country is installing more capacities so that more power producers and suppliers can come forward and ensure 24x7 availability of electricity to the consumers. Availability of power in rural areas has increased from 12 hours in 2015 to 20.6 hours and in urban areas it has increased up to 23.8 hours, as per the government. While speaking at an event in Mumbai, the minister also said there has been a 65% increase in the transmission



Union power minister RK Singh

network in the last nine years and that there is a huge market for manufacturers in the electricity sector. Talking about hydel power, Singh said that 1.8 GW of hydel power is under construction.

He also urged the stakeholders to work for hydel power storage and immersible pumps as there is a capacity of 4.0 GW pumped storage projects (PSPs) at various stages of clearance. He emphasised that hydel power components should be manufactured in India and not imported.

Highlighting the progress made in the renewable energy sector, Singh said that the entire value chain of RE ranging from poly-silicon to photovoltaic modules will be manufactured in India within the next two years. Singh informed that the peak demand has gone up from 136 MW in 2014 to 243 MW in 2023, registering a growth of 80%.

NHSRCL nod for construction of depot in Thane for bullet train

PRESS TRUST OF INDIA
Mumbai, January 16

THE NATIONAL HIGH Speed Rail Corporation Limited (NHSRCL) on Tuesday issued a letter of acceptance to Dineshchandra-DMRC JV for the design and construction of a rolling stock depot in Thane, near Mumbai, for the Mumbai-Ahmedabad Bullet Train project.

The work includes civil works, inspection sheds, a maintenance depot and

installation, testing and commissioning of maintenance facilities, the corporation said in a release.

"The depots are being designed based on the experience of Shinkansen depots in Japan," it added.

The depot in Thane will be spread over 55 hectares and have facilities for the upkeep and light maintenance of trainsets. Initially, four inspection lines and 10 stabling lines will be constructed there, and in future, those will be

increased to eight and 31, respectively.

There will be about 200 machines of 40 different types, including bogie exchange machines, under-floor wheel re-profiling machines, testers and data

readers, ultrasonic flaw detectors and trainset washing plants, among others, and those will be used for the maintenance of the high-speed trainsets as per Shinkansen standards, the release said.

GODREJ INDUSTRIES LIMITED
CIN: L24241MH1988PLC097781
Registered Office: Godrej One, Pirojshanagar, Eastern Express Highway, Vikhroli (East), Mumbai - 400 079, Maharashtra
Tel.: 022-2518 8010; Fax: 022-25188066
Email id: investor@godrejind.com; Website: www.godrejindustries.com

NOTICE
NOTICE is hereby given that the following Share Certificate is stated to be lost / misplaced / stolen and the registered holder thereof / claimant thereto have applied to the Company for issue of duplicate Share Certificate:

Folio Number	Name of the Shareholder	No. of Shares (Face Value ₹/- each)	Distinctive Nos. From To	Share Certificate Number
C002119	CHANCHAL KUMAR CHANDA	90	0051183153 0051183242	0402940

In case any person has any claims in respect of the above-mentioned shares/any objection(s) for the issuance of Letter of Confirmation in favour of the above stated applicant, he/she/they should lodge their claim(s) or objection(s) within 15 (Fifteen) days of the date of publication of this Notice. If within 15 (Fifteen) days from the date hereof, no claim(s), no objection(s) are received by the Company in respect of the said Share Certificate, Letter of Confirmation will be issued. The public is hereby cautioned against dealing in any way with the above-mentioned Share Certificate.

For Godrej Industries Limited
Sd/-
Tejal Jariwala
Company Secretary & Compliance Officer
(FCS 9817)

Place: Mumbai
Date: January 17, 2024

MHASLA NAGAR PANCHAYAT MHASLA
E-TENDER NOTICE - 2023-24
mhaslanagarpanchayat@gmail.com Ph. - 02149-232245

MHASLA Nagar Panchayat invites online tender from Company/ Contractor/ Organization for the following works.

S.N	Name of Work	Tender form fee (Rs)	EMD	Period
1	MHASLA WATER SUPPLY SCHEME UNDER MAHARASHTRA SUVARNA JAYANTI NAGAR UTHHAN MAHAABHIYAN (2024_DMA_985324)	29,500/-	36,37,404/-	18 Months

Date of tender notice will be from 17.01.2024, 12.00 AM to 12.02.2024, 05.00 PM, available on official website at <https://mahatenders.gov.in> till 5.00 PM. Tender will be opened online Dated 14.02.2024 at 11.00 am.

ON.MhNP/3660/2023/24 Sign/- Sign/-
Mhasla Nagarpanchayat, Mhasla Chief Officer President
Dist-Raigad, Dt. 16.01.2024 Mhasla Nagarpanchayat Mhasla Nagarpanchayat

EQUITAS SMALL FINANCE BANK LTD.
(FORMERLY KNOWN AS EQUITAS FINANCE LTD)
Registered Office: 4th Floor, Phase II, Spencer Plaza, 769, Anna Salai, Chennai, Tamil Nadu 600002

POSSESSION NOTICE (For Immovable Property) (Rule 8(1) of the Security Interest Enforcement Rules, 2002) Loan / Facility Account No. EMFMUMBA0053675 / 700007151397 & ELPUMBA0053676 / 700007154456

Whereas, The Authorized Officer Of The Equitas Small Finance Bank Limited A Banking Company Incorporated Under The Companies Act, 1956 And Carrying On The Banking Business Under The Banking Regulation Act, 1949 Having Its Registered Office At 4th Floor, Phase II, Spencer Plaza, 769, Anna Salai, Chennai, Tamil Nadu 600002, State Office At Equitas small Finance Bank Limited, 1st Floor, Premkarnam Mission, Near ICICI Bank, Above Hero Showroom, Syndicate, Kalyan West, Maharashtra- 421301 and One Of The Office at Equitas small Finance Bank Limited, 305-306, 3rd Floor, Abhishek Adroit, Near Sunrise Mall, Mansi Circle, Judges Bungalow Road, Bodakev, Ahmedabad, Gujarat 380015, Under The Securitization And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 Of The Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 19/10/2023 Calling Upon Applicant/ Borrower/ Co-ApPLICANT/ Co-Borrower/ Guarantors/ Mortgagees (1) Mr. Pratik Bhausaheb Titme S/o Mr. Bhausaheb Titme (Applicant/Borrower & Mortgagee) (2) Mrs. Dipika Narahari Manjrekar W/o Pratik Bhausaheb Titme (Co-ApPLICANT/ Co-Borrower & Mortgagee) & (3) Mr. Bhausaheb Dagadu Titame S/o Mr. Dagadu Titme (Co-ApPLICANT/ Co-Borrower) to repay the amount mentioned in the notice being Rs.15,10,445/- (Rupees Fifteen Lakhs Ten Thousand Four Hundred Forty Five only) due as on 12.10.2023 with subsequent interest, penal interest, charges, costs etc. as per the agreement(s) within 60 days from the date of receipt of the said notice.

The Applicant/Borrower/Co-ApPLICANT/Co-Borrower/Guarantors/ Mortgagees, having failed to repay the amount, notice is hereby given to the Applicant/Borrower/ Co-ApPLICANT/ Co-Borrower/Guarantors/ Mortgagees in particular and the public in general that the undersigned authorized officer has taken symbolic possession of the property described herein below in exercise of powers conferred on his/her Under Section 13(4) of the said Act read with Rule 8 of the said rules on this 11-01-2024.

The Applicant / Borrower/ Co-ApPLICANT/Co-Borrower/Guarantors/ Mortgagees attention is invited to Provisions of Sub- Section (8) Of Section 13 of the Said Act, in respect of time Available to Redeem the Secured Assets.

The Applicant / Borrower/ Co-ApPLICANT/Co-Borrower/Guarantors/ Mortgagees in particular and the Public in General is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of Equitas Small Finance Bank Limited for the Amount of Rs.15,10,445 /-(Rupees Fifteen Lakhs Ten Thousand Four Hundred Forty Five only) due as on 12.10.2023 and interest thereon from 13.10.2023.

DESCRIPTION OF THE IMMOVABLE PROPERTY
Residential Property Owned By Mr. Pratik Bhausaheb Titme S/o Mr. Bhausaheb Titme & Mrs. Dipika Narahari Manjrekar W/o Mr. Pratik Bhausaheb Titme
All that pieces and parcels of property bearing Flat No. 608, 6th Floor, C/Wing, Carpet area admeasuring 23.335 Sq.Mtrs, along with C.B area 0.000 Sq.Mtrs & exclusive balcony area 10.048 Sq.Mtrs in the complex known as "Royal Heritage" lying and situated on the piece and parcel of Plot of Land bearing Old Survey No.213, Hissa No.3, New Survey No.146, Hissa No.3, Revenue Village-Pashane Vangani Tal: Karjat, Dist: Raigad, Maharashtra.

Place : Raigad
Date : 17-01-2024
Authorized Officer
Equitas Small Finance Bank Ltd.

RE-PUBLICATION OF FORM G INVITATION FOR EXPRESSION OF INTEREST
(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/ CIN/ LLP no.	Precision Realty Developers Private Limited (Formerly known as Kaa Vee Retail Infra Private Limited) U72200MH2007PTC166932
2. Address of the registered office :	Current Registered Office: Shop No. 45, Ground Floor, F wing, Krishna Arcade, building No. 11, Yashwantrao Chavan, Khairi Borsar, Paigah Thane MH 401501 IN (Non-operational) Previous Registered Office: Knowledge House, Shyam Nagar, Off. Jogeshwari - Vikhroli link Road, Jogeshwari - East Mumbai - 400060
3. URL of website	
4. Details of place where the majority of fixed assets are located.	Immovable assets : Burdwan, West Bengal Movable assets : Not yet identified
5. Installed capacity of main products/services	Not yet identified
6. Quantity and value of main products/ services sold in last financial year	Sales of services amounting approx. Rs. 261.2 lakhs as per audited financial statement for financial year ending 31.03.2023 (Currently only Rent income of warehouse)
7. Number of employees/ workmen	Not Known
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought in electronic form by email at: ip.prdpl@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Details can be sought in electronic form by email at: ip.prdpl@gmail.com
10. Last date for receipt of expression of interest	01 st February, 2024
11. Date of issue of the provisional list of prospective resolution applicants	10 th February, 2024
12. Last date for submission of objections to provisional list of applicants	16 th February, 2024
13. Date of issue of final list of prospective resolution applicants	21 st February, 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	23 rd February, 2024
15. Last date for submission of resolution plans	25 th March, 2024
16. Process email ID to submit EOI	ip.prdpl@gmail.com

Date: 17th January, 2024
Place: Surat

Sd/-
CA. Pradeep Kumar Kabra
RP for M/s. Precision Realty Developers Private Limited
IBBI Registration No.: IBBI/PA-001/IP-P11014 /2017-18/11790 Email: ip.prdpl@gmail.com

newgen
UNLOCK SIMPLE

NewgenONE Digital Transformation Platform
A comprehensive low code, cloud-based platform for every enterprise

Key Highlights - Q3 FY'24

Revenues	Profit after Tax	New Logo Wins
₹ 324 Cr	₹ 68 Cr	11
27% Q3 YoY growth	45% Q3 YoY growth	

Extract of Consolidated Financial Results for the Quarter and Nine Months ended December 31, 2023

Sl. No.	Particulars	Consolidated (Amount in Rupees Lakhs)			
		Quarter Ended		Nine Months Ended	
		31 December 2023 (Unaudited) (Refer note 5)	31 December 2022 (Unaudited) (Refer note 5)	31 December 2023 (Unaudited) (Refer note 5)	31 December 2022 (Unaudited) (Refer note 5)
1.	Total Income from Operations	32,365.27	25,491.50	86,856.06	66,892.87
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	7,998.57	6,106.78	17,519.96	12,092.34
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	7,998.57	6,106.78	17,519.96	12,092.34
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	6,834.99	4,730.79	14,633.78	9,706.93
5.	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	6,956.62	5,103.99	14,732.70	9,982.56
6.	Paid up Equity Share Capital (Face Value of Rs. 10 each)	6,986.65	6,964.33	6,986.65	6,964.33
7.	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	91,287.52	74,186.09	91,287.52	74,186.09
8.	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) -				
1.	Basic EPS:	4.90	3.40	10.50	6.97
2.	Diluted EPS:	4.73	3.38	10.21	6.94

NOTE:

- The above financial results for the quarter and nine months ended 31 December 2023 were reviewed by the Audit Committee in their meeting held on 16 January 2024 and approved by the Board of Directors in their meeting held on 16 January 2024. Standalone and Consolidated financial results of the Company for the quarter and nine months ended 31 December 2023 are prepared in accordance with Indian Accounting Standards (Ind AS) prescribed under Section 133 of the Companies Act, 2013 and relevant rules thereunder.
- The auditors have carried out limited review of Standalone and Consolidated results of the Company for the quarter and nine months ended 31 December 2023. There are no qualifications in the Auditor's review report on these financial results.
- Key Standalone Financial Information (Amount in Rupees Lakhs)

Particulars	Quarter Ended		Nine Months Ended	
	31 December 2023 (Unaudited) (Refer note 5)	31 December 2022 (Unaudited) (Refer note 5)	31 December 2023 (Unaudited) (Refer note 5)	31 December 2022 (Unaudited) (Refer note 5)
Revenue from operations	29,887.74	23,489.70	78,643.85	60,435.68
Profit before tax	7,552.53	5,852.07	16,080.25	11,218.16
Profit after tax	6,528.50	4,578.63	13,610.67	9,076.80

- Pursuant to Newgen ESOP Scheme 2022, the Board of Directors on 17 October 2023, allotted 1,13,700 shares to Newgen ESOP Trust through primary issue.
- A Scheme of Amalgamation u/s 230-232 of the Companies Act, 2013 which provides for the merger of Number Theory Software Private Limited (NTSPL), a wholly-owned subsidiary of the Company, was filed with the Delhi Bench of National Company Law Tribunal (NCLT). NCLT through its Order dated 27th September 2023 approved the aforesaid Scheme. Upon the sanction becoming effective from the appointed date i.e. 01.04.2023 as provided under the Scheme, NTSPL stands dissolved without undergoing the process of winding up. The Company has accounted for the merger under the Pooling of Interest method retrospectively for all periods presented in the above results as prescribed in the IND AS 103 - Business Combination of entities under common control. Previous periods/year's numbers have been accordingly restated. There are no material impact on the Standalone and Consolidated results of the Company for the current period as well as for the comparative periods.
- Pursuant to the Board approval on 27 November 2023 and shareholder's approval on 22 January 2024, through Postal Ballot, the Company has allotted 7,00,69,401 bonus shares of INR 10/- each (fully paid up) on 13 January 2024 to the eligible members of the Company whose names appear in the Register of Members of the Company /List of Beneficial Owners as on the Record Date i.e., 12 January 2024 in the ratio of 1:1. The said bonus shares shall rank pari passu in all respects with the existing equity shares of the Company, including dividends. As a result of the bonus issue, the paid-up capital of the Company has increased to INR 14,013.88 lakhs from INR 7,006.94 lakhs. Previous periods/year's figures have been regrouped/reclassified wherever necessary to correspond with the current period/year classification/disclosure, which are not considered material to these financial results.
- The above is an extract of the detailed format of financial results for the quarter and nine months ended 31 December 2023 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the financial results for the quarter and nine months ended 31 December 2023 are available on the websites of the Stock Exchanges of BSE and NSE at www.bseindia.com and www.nseindia.com respectively and also available under the Investor Relations section of our website www.newgensoft.com.

NEWGEN SOFTWARE TECHNOLOGIES LIMITED
CIN: L72200DL1992PLC049074
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Email/ URL: investors@newgensoft.com / <https://www.newgensoft.com/>
Place: New Delhi Date: 16.01.2024

For and on behalf of the Board
Sd/-
Diwaker Nigam
Chairman & Managing Director
DIN: 00263222

